

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 106
IA No. 654/JPR/2022
CP No. (IB)- 253/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Karvy Forde Search Pvt. Ltd. ... Operational Creditor/Applicant

Versus

Dropbase Software Pvt. Ltd. ... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Nitesh Shrivastava, Adv. for RP
Rajneesh Sharma, RP

For the RoC : Pooja Singh, JTA

ORDER

IA No. 654/JPR/2022:

This application has been filed for seeking restoration of Corporate Debtor to RoC. Mr. Rajneesh Sharma, RP Present in person. Mr. Nitesh Shrivastava, Adv. appearing for the RP. Ms. Pooja Singh, JTA appearing for the RoC, Jaipur. It is stated by the RP that GST Department and Income Tax Department being the main Constituent of CoC do not extend cooperation in ongoing CIRP. Since they have filed their claim before the IRP, they are duty bound to extend full cooperation to RP. In this regard, Learned Counsel for the RP will file appropriate application. List the matter on 11.10.2023.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

September 15, 2023

VG